

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF FOURPOL ELECTRICALS PRIVATE LIMITED**

| RELEVANT PARTICULARS |                                                                                                                                       |                                                                                                                             |
|----------------------|---------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------|
| 1.                   | Name of corporate debtor                                                                                                              | Fourpol Electricals Private Limited                                                                                         |
| 2.                   | Date of incorporation of corporate debtor                                                                                             | 06-07-2011                                                                                                                  |
| 3.                   | Authority under which corporate debtor is incorporated / registered                                                                   | RoC – Chennai                                                                                                               |
| 4.                   | Corporate Identity No. / Limited Liability Identification No. of corporate debtor                                                     | CIN: U31401TN2011PTC081386                                                                                                  |
| 5.                   | Address of the registered office and principal office (if any) of corporate debtor                                                    | Old No: 9/2, New No.30, Vathiyar Kandan Street, Cholai, Chennai - 600112                                                    |
| 6.                   | Insolvency commencement date in respect of corporate debtor                                                                           | 4-10-2021                                                                                                                   |
| 7.                   | Estimated date of closure of insolvency resolution process                                                                            | 2-4-2022                                                                                                                    |
| 8.                   | Name and registration number of the insolvency professional acting as interim resolution professional                                 | Subramaniam Aneetha<br>IBBI/IPA-001/IP-P00376/2017-18/10633                                                                 |
| 9.                   | Address and e-mail of the interim resolution professional, as registered with the Board                                               | A2 Sarada Apartments. 17/6, Sringeri Mutt Road, R.A. Puram, Mandaiveli, Chennai, Tamil Nadu - 600028<br>aneethaca@gmail.com |
| 10.                  | Address and e-mail to be used for correspondence with the interim resolution professional                                             | A2 Sarada Apartments. 17/6, Sringeri Mutt Road, R.A. Puram, Mandaiveli, Chennai, Tamil Nadu - 600028<br>aneethaca@gmail.com |
| 11.                  | Last date for submission of claims                                                                                                    | 18-10-2021                                                                                                                  |
| 12.                  | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional  | NIL                                                                                                                         |
| 13.                  | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | NA                                                                                                                          |
| 14.                  | (a) Relevant Forms and<br>(b) Details of authorized representatives are available at:                                                 | Web link:<br><a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a><br>Physical Address: Nil   |

Notice is hereby given that the National Company Law Tribunal, has ordered the commencement of a Corporate Insolvency Resolution Process of Fourpol Electricals Private Limited on 4<sup>th</sup> October 2021.



The Creditors of **Fourpol Electricals Private Limited** are hereby called upon to submit their claims with proof on or before 18<sup>th</sup> October 2021 to the Interim Resolution Professional at the address mentioned against entry No. 10.

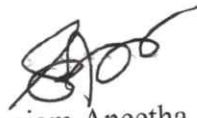
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

– Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

Date: 06-10-2021  
Place: Chennai

  
Subramaniam Aneetha  
Interim Resolution Professional  
Regn No: IBBI/IPA-001/IP-P00376/2017-18/10633

